

**Code Of Criminal Procedure (West Pakistan Amendment)
Act, 1963**

11 of 1963

[12 July 1963]

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An Act to amend the Code of Criminal Procedure, 1898, in its application to the Province of West Pakistan Preamble.- WHEREAS it is necessary to amend the Code of Criminal Procedure in its application to the Province of West Pakistan in the manner hereinafter appearing; Now, THEREFORE, it is enacted as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Code of Criminal Procedure (West Pakistan Amendment) Act, 1963.
- (2) It shall extend to the whole of the Province of West Pakistan except the Tribal Areas.
- (3) It shall come into force at once.

2. Addition Of Sec. 544-A In Act V Of 1898 :-

In the Code of Criminal Procedure, 1898[2], after section 544, the following new section shall be added, namely:--

"544-A. Compensation to the heirs of the person killed, etc. When any person is convicted of an offence involving death, hurt or injury to, loss, destruction or theft of property, the Court while sentencing the accused shall, unless for reasons to be recorded it otherwise directs, award compensation to the heirs of the person killed, the

person injured or the person whose property has been injured, lost or destroyed, as the case may be.

The amount of compensation awarded by the Court under this section shall be regarded as a sentence of fine.

No person who has been directed to pay compensation under this section, shall, by reason of such order, be exempted from any civil liability in respect of such injury, loss or destruction. Any amount paid under this section shall be taken into account in awarding compensation to such person in any subsequent civil proceedings."